



2026:AHC:20537

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2845 of 2026

Gopal Agrawal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Om Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued by counsel for the petitioners that two applications namely 16.04.2025 and 06.10.2025 is pending consideration before the respondent no.2-Commissioner, Gorakhpur Division, Gorakhpur but till date no decision has been taken hence present writ petition.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 or before whom proceedings of the aforesaid case is pending, to decide the aforesaid applications expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026

Pramod Tripathi